

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 231 OF 2019 IN**  
**DFR NO. 4366 OF 2018**

**Dated: 28<sup>th</sup> March, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**M/s Him Urja Private Limited**

**.... Appellant(s)**

**Versus**

**Uttarakhand Power Corporation Ltd & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Swapna Seshadri  
Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Ms. Stuti Krishnan for R-1

**ORDER**

**IA No. 231 of 2019**

**(For Condonation of Delay in Filing the Appeal)**

We have heard the learned counsel appearing for the Appellant and the learned counsel appearing for the first Respondent.

The learned counsel, Ms. Swapna Seshadri, appearing for the Appellant submitted that, there is a delay of 127 days in filing the Appeal. Further, she pointed out and submitted that, in the light of the submissions made and the reasoning given at paras 3 to 8 of the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing the Appeal may kindly be condoned and the instant application may kindly be allowed in the interest of justice and equity.

The learned counsel, Mr. Buddy A. Ranganadhan, appearing for the first Respondent submitted that, the submissions of the counsel for the Appellant may kindly be taken on record and the instant IA may be allowed.

Submissions of the counsel for the Appellant and the first Respondent, as stated supra, are placed on record.

In the light of the submissions of the counsel for the Appellant and after perusal of the reasoning given in paras 3 to 8 of the application explaining the

delay in filing the Appeal, we find that the delay has been satisfactorily explained and sufficient cases has been shown. The same was accepted and the delay in filing the appeal is condoned. IA is allowed.

**DFR NO. 4366 OF 2018**

Registry is directed to number the appeal and list the matter for admission on **03.04.2019**, as requested.

**(Ravindra Kumar Verma)**  
**Technical Member**  
vt/mk

**(Justice N.K. Patil)**  
**Judicial Member**